

TRIPURA**GAZETTE**

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**PART--I-- Orders and Notifications by the Government of Tripura,
 The High Court, Government Treasury etc.**

**NO.F.I-11(17)-TAX/2014
 GOVERNMENT OF TRIPURA
 FINANCE DEPARTMENT
 (TAXES & EXCISE)**

Dated, Agartala, the 13 / 10 /2014.

NOTIFICATION

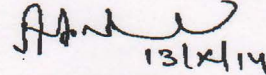
In exercise of powers conferred under section 16 of the Tripura Value Added Tax Act, 2004 (Tripura Act No. 1 of 2005) it is hereby notified for general information of all concerned that the State Government hereby amend Schedule II(b) appended to the Act as under:

Amendment of Schedule II(b) :

The expressions "**List of goods taxable @ 35%**" as appears in Entry No. "1. Tobacco & Tobacco products including Cigarettes & Gutka" which was inserted in Schedule II(b) of the Act, vide Notification No.F.I-11(17)-TAX/2007(PART-III) dated 20.11.2013, published in the Official Gazette, shall be substituted by the expressions "**List of goods taxable @ 25%**".

This will take effect from the date of publication of this notification in the Official Gazette.

By Order of the Governor,


 13/10/14

(Ashutosh Jindal)
 Secretary to the
 Government of Tripura
 Finance Department